

**BLAPL NO.6322 OF 2020**

02. 09.04.2021

This matter is taken up by video conferencing mode.

This is the second journey of the Petitioner, who is in custody in SPE No.27 of 2014 corresponding to R.C. No.32/S/2014-KOL dated 05.06.2014 running for the alleged commission of offence under section 420/409/120-B of the IPC and section 4/5/6 of PCMCS (Banning) Act pending on the file of the learned Special C.J.M. (CBI), Bhubaneswar, in filing this application under section 439, Cr.P.C., for his release on bail.

It may be stated that earlier in BLAPL No.2505 of 2018, the prayer for bail had been rejected by order dated 11.07.2019.

Heard learned counsel for the petitioner and Mr.S.Nayak, learned counsel for the Republic of India.

Perused the materials as placed including the final form.

Considering the submissions made and on going through the record as to the role of this Petitioner; further keeping in view the large scale activity of the Companies in this State of Odisha and other States such as Gujarat and Maharashtra in collecting huge amount from large number of persons by bringing them within the net with all such false promises made for the purpose in a calculated manner as also the magnitude of the offence in carrying out several other activities, in a planned manner as to diversion of the funds so as to avoid any future liability having wide ramifications, ruining the economy of the nation, when there surfaces no such changing circumstance;

this Court is not inclined to reconsider the prayer for grant of bail to the Petitioner.

The BLAPL is dismissed accordingly.

As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order/judgment available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587 dated 25<sup>th</sup> March, 2020.

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***D. Dash, J.***

*Basu*